

O.A.No.262/87

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

26.5.1987

Heard learned advocate Mr.A.G.Vyas for the applicant. He presses for interim relief by way of restraining the respondents for passing any order of removal of the petitioner from service, ^{as} that after departmental enquiry, punishment of Censure has been imposed upon the petitioner. There is no ground for interim relief and in fact the petition discloses no cause because there is no order for removal. For these reasons the petition is summarily dismissed.



(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

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Heard learned advocate Mr.A.G.Vyas for the applicant. He presses for interim relief by way of restraining the respondents for passing any order of removal ~~of~~ the petitioner from service, ~~that~~ after departmental enquiry, punishment of Censure has been imposed upon ~~is~~ the petitioner. There~~/~~ no ground for interim relief and in fact the petition discloses no cause because there is no order for removal. So far as the punishment of Censure ~~is concerned~~ if there ~~is~~ any ~~remedy~~ for the petitioner he has ~~yet~~ ~~exhausted~~ the avenue of appeal. For these reasons the petition is summarily dismissed.

Relying

(P.H.Trivedi)
Vice Chairman

(P.M.Joshi)
Judicial Member